

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

9

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/175/ (IB)/2017
NAME OF THE PETITIONER(S) : DAWANCHAND RAMSARAN CORPORATION PVT LTD
NAME OF THE RESPONDENT(S) : WIN WIND POWER ENERGY PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

M. Sivarathan

Advocate for Petitioner

M. Sivarathan
1/8/17

ORDER

Counsel for Petitioner present. He has not made compliance with the requirements of section 9(3)(b) and (c) of I&B Code, 2016. Therefore, for non-compliance of the same, the petition abates and the petition is **dismissed** with the liberty to the Petitioner to file afresh, if so desired.

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

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Ch. Mohd Sharief Tariq

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)